

Sl. No. 4

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.05.2024 AT 01:00 P.M.

| TC/CP. Nos. | CA/IA No. | Section / Rule | Name of Parties |
|-----------------------|---------------------------------------|--|--|
| CP(IB)/100/7/AMR/2022 | Admitted | 7 of IBC | SREI Exquipment Finance Limited Vs Bharatiya Vaidya Vidhan Limited |
| | IA(IBC)/77/2024 | U/s 60(5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016 | Prmilabai Khanderao Nimbalkar and 5 Ors Vs SREI Exquipment Finance Limited and Bahratiya Vaidya Vidhan Ltd. |
| | IA(IBC)/288/2023 | u/sec.65&60(5) of IBC 2016. | M/s. Kanti Conductors Ltd Vs. Mr.Rajesh Chillale, IRP & 5others. |
| | IA(IBC)/376/2023 | U/S 30(6) & 31 of IBC, 2016 r/w Reg. 39(4) of IBBI (Insolvency Resolution Process for Corporate Persons) Reg's, 2016 | Rajesh Chillale, RP of M/s Bharatiya Vaidya Vidhan, Ltd. |
| | Inv.P(IBC)/4/2023 in IA(IBC)/376/2023 | U/s 60(5) of IBC, 2016 r/w Rule 11 & 34 of NCLT Rules, 2016 | M/s Kanti Conductors Limited Vs Mr. Rajesh Chillale, RP |
| | IA(IBC)/13/2024 | U/s 60 of IBC, 2016 r/w Rule 11 & 34 of NCLT Rules, 2016 | Mr. Ravi Ramesh Babu & Mr.Mopidevi Babu Rao Vs Bharatiya Vidya Vidhan Limited Rep by Mr. Rajesh Chillale, RP & 5 Ors |
| | Inv.P(IBC)/1/2024 in IA(IBC)/376/2023 | U/s 60(5) of IBC, 2016 r/w Rule 11 & 34 of NCLT Rules, 2016 | Mr. Ravi Ramesh Babu & Mr.Mopidevi Babu Rao Vs Mr. Rajesh Chillale, RP |

ORDER

IA(IBC)/77/2024:

Present: Mr. V. Nitesh, Ld. Counsel for the Applicant
Mr. V.V.S.N. Raju, Ld. Counsel for R2.

R1 is set exparte. Pleadings are completed. For hearing, list the matter on 19.06.2024.

IA(IBC)/288/2023:

Present: Proxy Counsel for the Applicant.
Mr. V.V.S.N. Raju, Ld. Counsel for R1.

For hearing, list the matter on 19.06.2024.

Sd/

Sd/

IA(IBC)/376/2023:

Present: Mr. V.V.S.N. Raju, Ld. Counsel for the Applicant.
Mr. V. Nitesh, Ld. Counsel for the Respondent.

For hearing, list the matter on 19.06.2024.

Intv.P(IBC)/4/2023 in IA(IBC)/376/2023:

Present: Proxy Counsel, for the Applicant
Mr. V. Nitesh, Ld. Counsel for the Respondent.

For hearing, list the matter on 19.06.2024.

IA(IBC)/13/2024:

Present: Mr. Asad Hussain, Ld. Counsel for the Applicant.
Mr. V.V.S.N. Raju, Ld. Counsel for R1.

The applicant filed a Memo requesting the Tribunal to allow him to issue paper publication in alternative newspapers. Permission accorded. The Applicant shall issue publication in two daily newspapers i.e., Times of India (English) and Sakshi (Telugu). For filing proof of publication, list the matter on 19.06.2024.

Intv.P(IBC)/1/2024 in IA(IBC)/376/2023:

Present: Mr. Asad Hussain, Ld. Counsel for the Applicant.
Mr. V.V.S.N. Raju, Ld. Counsel for the Respondent.

For hearing, list the matter on 19.06.2024.



SANJAY PURI
MEMBER (TECHNICAL)



RAJEEV BHARDWAJ
MEMBER (JUDICIAL)